

ITEM NO.17

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).  
6342/2017

(Arising out of impugned final judgment and order dated 05/02/2016  
in CRA No. 4716/2014 passed by the High Court Of Judicature at  
Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

SURAJ MAL

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 17/04/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE N.V. RAMANA

HON&#39;BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. R.K. Dash, Sr.Adv.

Ms. Archana Singh, Adv.

Mr. Abhishth Kumar,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue notice on the application for condonation of  
delay only.

[SUKHBIR PAUL KAUR]  
A.R.-CUM-P.S.

[S.S.R. KRISHNA]  
ASSISTANT REGISTRAR